CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA..350/01184/2015   Date of Order: 16.03.2016

Present   :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Tuku Bibi
Vs.
E. Rly.

For the Applicant   : Mr. P. Bajpayee, Counsel

For the Respondents   : Ms. S. Sinha, Counsel (Pvt. Res.)

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of learned counsel for both the parties.

2.   Heard learned counsel for applicant as well as respondent no. 6. None appeared on behalf of official respondents.

3.   In view of the order passed by this Tribunal in OA. 1069 of 2013 dated 10.09.2013 in favour of the applicant i.e. Tuku Bibi, the Railway Authority on 20.06.2014 asked both the applicant Tuku Bibi as well as respondent no. 6 i.e. Afroja Bibi to submit a certificate from Civil Authority showing the legal heirs of the deceased employee Lt. Kalam Sk. for the purpose of releasing the settlement dues.   The applicant herein i.e. Tuku Bibi had furnished a certificate which was issued on 16.09.2014 by the District Magistrate & Collector, Murshidabad, before the authority on 10.10.2014. However, the private respondent i.e. Afroja Bibi could not produce such certificate and therefore the claim not settled by the authorities.

4.   Since the authority seems to be desirous of disbursing the settlement dues, the OA is disposed of with a direction upon the respondent no. 6 to obtain and furnish to the authorities such certificate as required, as expeditiously as possible. Upon receipt of such certificate the authority shall release the settlement dues in accordance with law, within a period of one month immediately thereafter.

5.   In case the private respondent i.e. Afroja Bibi fails to produce such certificate within a period of 6 months, the respondents shall act in accordance with law.

6.   OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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